

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO.1

Service Tax Appeal No. 51454 of 2018

(Arising out of order-in-Appeal No. 51(AK)ST/JPR/2018 dated 28.02.2018 issued under C. No. APPL/JPR-I/ST/JP/150/II/2017/1256 dated 05.03.2018 passed by Commissioner of Central Tax (Appeals), Jaipur, NCR Building, Statue Circle, Jaipur-302005)

M/s Ashiana Housing Limited

....Appellant

4th Floor, Village Centre, Ashiana Village,
Vasundra Nagar, Bhiwadi
Dist-Alwar (Raj)-301019

Versus

Commissioner of Central Excise-CGST, AlwarRespondent

APPEARANCE:

Ms. Poorvi Asati, Advocate for the Appellant
Shri Rohit Issar, Authorized Representative of the Department

CORAM:

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50840/2023

Date of Hearing: JULY 04, 2023

JUSTICE DILIP GUPTA

The learned Counsel of the Appellant states that a certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**